

**IN THE COURT OF VIKAS DHULL, ADDITIONAL
DISTRICT JUDGE-01, WEST, THC, DELHI**

Civ.DJ No. ___/2020

1. Ms.Sushila Aggarwal
2. Ms.Rashmi Aggarwal

... Plaintiffs

VERSUS

1. Ranbir Singh Dhaiya
2. SHO, PS.Paschim Vihar
(West Outer), Delhi.

... Defendants

**THROUGH CISCO WEBEX VIDEO
CONFERRING**

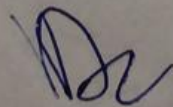
15.06.2020 (12.40 p.m. to 12.53 p.m.)

Pr: Sh.M.P.Sinha, Ld.counsel for plaintiffs.

(M.No.9958665544)

(Email ID: sinhamp410@gmail.com).

**Sh.Shailender Dahiya, Ld.counsel for
defendant no.1.**



(M.No.: 9312275287)

(Email ID: shailender_967@yahoo.com).

Ld.counsel for defendant no.1 has sought some more time to file the written statement. Same is granted.

It is further submitted by Id.counsel for defendant no.1 that plaintiff is running a beauty parlour from the suit property and defendant no.1 is also having a shop adjacent to the suit property and since plaintiff is residing elsewhere, therefore, due to the ongoing lockdown and having regard to the security issues, defendant no.1 has put a lock on the main gate.

It is further submitted that spare key of the lock was also shared with the plaintiff so that she can have access to her beauty parlour.

On inquiry from plaintiff's counsel, he has denied of having received any spare key of the main gate from defendant no.1.

At this stage, Id.counsel for defendant no.1 has again submitted that he will supply the spare key of the



lock of the main gate to the plaintiff today itself. Let the same be done.

Now, put upon **03.07.2020** for filing of **WS** by **defendant**.

A copy of order be sent to the Id.counsel for plaintiff and Id.counsel for defendant no.1 by the Filing Section, West, THC, Delhi through email.


(Vikas Dhull)
ADJ-01, WEST
THC, DELHI
(Duty Officer)
15.06.2020

**IN THE COURT OF VIKAS DHULL, ADDITIONAL
DISTRICT JUDGE-01, WEST, THC, DELHI**

Civ.DJ No. ___/2020

Smt.Manjeet Kaur

... Plaintiff

VERSUS

1. Sh.Amandeep Singh
2. Smt.Banipreet Kaur
3. Smt.Ravinder Kaur
4. Sh.Gurmeet Singh
5. Sh.Harpreet Singh.

... Defendants

**THROUGH CISCO WEBEX VIDEO
CONFERENCING**

15.06.2020 (11.18 a.m. to 11.20 a.m.)

Fresh suit for permanent injunction has been received by way of assignment and has been put before the undersigned by the Filing Section, Tis Hazari Courts, Delhi which was received by the undersigned through mail.

Pr: **Sh.Ravi Mahajan and Sh.Pulkit Chaudhary,**
Ld.counsels for plaintiff.



(M.No.of Sh.Ravi Mahajan:9818182410)

(Email ID:ravimahajan@outlook.com)

(M.No.of Sh.Pulkit Chaudhary: 8447454187)

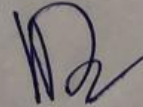
Alongwith the suit, an application under Order XXXIX Rule 1 and 2 read with Section 151 CPC has also been filed.

Heard on the said application.

Plaint and documents also perused.

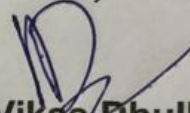
No case is made out for grant of exparte injunction as plaintiff has not filed on record documents of ownership with respect to suit properties i.e. property bearing no.B-54, Second Floor, Jeevan Niketan, LIC Colony, Paschim Vihar, West Delhi, Delhi-110087 and shop bearing no. RZA-199, Nihal Vihar, Nangloi, Delhi-110041.

Ld.counsel for plaintiff submits that he shall file documents prior to the next date of hearing.



Now, issue summons of suit and notice of various applications to defendants through Nazarat Branch, West, Tis Hazari Courts, Delhi subject to plaintiff providing email ID, whatsapp number etc.of defendants for 02.07.2020.

A copy of order be sent to the Id.counsel for plaintiff by the Filing Section, West, THC, Delhi through email.



(Vikas Dhull)
ADJ-01,WEST
THC, DELHI
(Duty Officer)
15.06.2020

- 1. Chandra Prakash Singh
- 2. Office bearer of Mahatma Jyoti
- 3. Cooperative House Building
- 4. Sarvesh Chandra
- 5. Jyoti Kumar Garg
- 6. Gopal Chandra
- 7. Delhi Development Authority

**IN THE COURT OF VIKAS DHULL, ADDITIONAL
DISTRICT JUDGE-01, WEST, THC, DELHI**

Civ.DJ No. ___/2020

Sh.Ram Lal Jain

... Plaintiff

VERSUS

- 1. Sh.Ashok Kumar Banga**
- 2. Chandra Prakash Banga**
- 3. Office bearer of Mianwali Distt.
Cooperative House Building Society Ltd.**
- 4. Ranveer Bhardwaj**
- 5. Jitender Kumar Garg**
- 6. Gopal Bindal**
- 7. Delhi Development Authority**

... Defendants

**THROUGH CISCO WEBEX VIDEO
CONFERRING**

15.06.2020 (12.00 noon to 12.13 p.m.)

**Pr: Sh.Manoj Khatri, Ld.counsel for plaintiff.
(M.No. 9811383828, 9212010299)
(Email ID: advocatem.khatri@gmail.com).**



**Sh.S.S.Saini, Ld.counsel for defendants no.1
and 2.**

(M.No.: 9999366990)

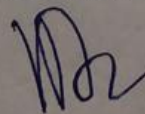
(Email ID: usaini90@gmail.com).

Today, I have made inquiry from plaintiff's counsel as to whether he has filed on record amendment application pursuant to his submission made on 01.06.2020.

Ld.counsel for plaintiff has submitted that he has supplied the copy of application under Order VI Rule 17 CPC and under Order 1 Rule 10 CPC alongwith amended plaint to Id.counsel for defendants no.1 and 2 and he has also filed the same on record.

On inquiry from Id.counsel for defendants no.1 and 2, he admits regarding receipt of copy of same. However, he has prayed for a short adjournment to file an appropriate reply. Same granted. However, this court has not received on record any such applications till date.

At this stage, Id.counsel for plaintiff submits



that he shall file again the applications under Order VI Rule 17 CPC and under Order 1 Rule 10 CPC on record. Let the same be done and as and when applications are filed on record, **notice of the said applications be issued to remaining defendants as well as to proposed defendant through Nazarat Branch, West, Tis Hazari Courts subject to plaintiff providing email ID, whatsapp number, mobile number of defendants as well as proposed defendant for 03.07.2020.**

Put up on 03.07.2020 for further proceedings.

A copy of order be sent to the Id.counsel for plaintiff and Id.counsel for defendants no.1 and 2 by the **Filing Section, West, THC, Delhi through email.**


(Vikas Dhull)
ADJ-01, WEST
THC, DELHI
(Duty Officer)
15.06.2020

**IN THE COURT OF VIKAS DHULL, ADDITIONAL
DISTRICT JUDGE-01, WEST, THC, DELHI**

Civ.DJ No. ___/2020

Sh.Rajat Saini

... Plaintiff

- 1. Ms.Mamta Sharma**
- 2. Mr.Suresh Sharma**
- 3. NDMC**

... Defendants

THROUGH WEBEX VIDEO CONFERENCING

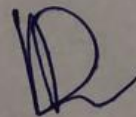
15.06.2020 (11.50 a.m. to 11.58 a.m.)

Pr: Sh.Hitesh Mehra, Ld.counsel for plaintiff.

(M.No.: 8447784898)

(Email ID: legalsolutionwork.hm739@gmail.com).

Today, I have made an inquiry from the
ld.counsel for plaintiff regarding moving of



amendment application as submitted by him on the last date of hearing.

Ld.counsel for plaintiff has submitted that since plaintiff was unwell, therefore, he could not file the amendment application. Accordingly, adjournment of one week has been sought for the purpose of filing application for amendment of plaint. Same granted.

Put up on **22.06.2020** for further **proceedings.**

A copy of order be sent to the Id.counsel for plaintiff by the Filing Section, West, THC, Delhi through email.


(Vikas Dhull)
ADJ-01, WEST
THC, DELHI
(Duty Officer)
15.06.2020

**IN THE COURT OF VIKAS DHULL, ADDITIONAL
DISTRICT JUDGE-01, WEST, THC, DELHI**

Civ.DJ No. ___/2020

Parveen Verma

... Plaintiff

VERSUS

- 1. Rahul Verma**
- 2. Harpreet Verma**

... Defendants

THROUGH WEBEX VIDEO CONFERENCING

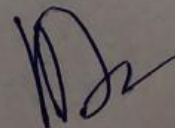
15.06.2020 (11.25 a.m. to 11.37 a.m.)

**Pr: Sh.Shekhar Nanavaty, Ld.counsel for plaintiff.
(M.Nos.: 8851287157 and 8860166368).
(Email ID: shekharnanavaty@gmail.com).**

Defendant no.1 in person.

(M.No.:9899417996).

(Email Id: iamrahulvermasb@gmail.com).



Written statement has not been filed on record till date by defendants.

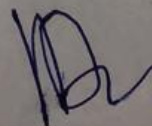
Today, defendant no.1 has orally submitted that he does not wish to contest the present case and is willing to vacate the suit property.

It is further submitted by him that he will move to some rented property and he be granted 10 days time to do the same.

Ld.counsel for plaintiff submits that he has no objection if the time sought by defendant no.1 is granted.

In the facts, let defendant no.1 file his written undertaking to vacate the suit property within 10 days on the email address of the Filing Section, West, Tis Hazari Courts, Delhi and reader shall intimate the email address of the same to the defendant no.1.

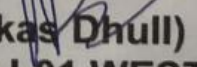
Further, defendant no.2 has neither appeared today nor she has filed her written statement till date. 30 days to file written statement are yet to expire. Therefore, in the



interest of justice, defendant no.2 is granted one more opportunity to file the written statement by the next date of hearing.

Put up on 02.07.2020 for WS by defendant no.2.

A copy of order be sent to the Id.counsel for plaintiff and defendants by the Filing Section, West, THC, Delhi through email.


**(Vikas Dhull)
ADJ-01, WEST
THC, DELHI
(Duty Officer)
15.06.2020**